

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.39/2006
O.A. No.2577/2003

New Delhi this the 10th day of March, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Surinder Verma,
S/o Shri H.P. Saxena,
H.No.58, Pocket No.G-21,
Sector-7, Rohini, Delhi.

-Applicant

(By Advocate: Shri S.P. Chadha)

Versus

1. Shri S. Raghunathan,
Chief Secretary,
Govt. of NCT of Delhi,
Sachivalya, Near I.T.O,
New Delhi.
2. Shri V.K. Duggal, Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
3. Dr. G. Narinder Kumar,
Director Social Welfare,
GNCT, Govt. School for Deaf,
Delhi Gate, Delhi.
4. Shri R.K. Verma,
Commissioner Sales Tax(Trade Tax),
GNCT of Delhi,
Bikrikar Bhawan, Near Police Hqrs.
Delhi.

-Respondents

(By Advocate: Shri Vijay Pandita)

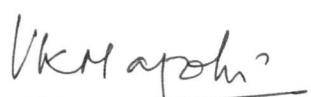
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

It is not disputed that directions of the Tribunal have been complied with by the respondents. As such, these proceedings are dropped and notices to the respondents are discharged.


(Mukesh Kumar Gupta)
Member (J)

CC.


(V.K. Majotra)
Vice Chairman (A)

10.3.06